CENTRAL ADMINISTRATIVE TRIBUNAL, MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO.399/2012

Date Of Decision: - 01st March, 2019.

CORAM: R. VIJAYKUMAR, MEMBER (A). R. N. SINGH, MEMBER (J).

1. V.A. Dudhe, JTO

Age: 54 years, R/o. P4/4, Type IV, Gunata Vihar, CQAME Complex, Pune 411027.

2. G.R. Chamachi, JTO

Age about 51 years, I-3, Deepmala Hsg. Society, Pimple Saudagar, Pune 411027.

3. N.S. Mandhare, JTO

Age about 50 years, R/o. 261, Ganesh Nagar, Pimple Nilakh, Aundh Camp, Pune 411027.

4. J.B. Kulkarni, JTO

Age about 51 years, R/o. Vidyanagar, Lane 3, Pimple Gurav, Pune 411027.

5. R. Veermani, JTO

Age about 51 years, R/o. Flat No.41, Gulmohar Housing Near to Botanical Garden Post Office, Aundh Road, Pune 411003.

6. A.G. Inamdar, JTO

Age about 52 years, R/o. P-24/C-30, CQAE Residence Complex, Aundh Camp, Pune 411027.

7. B.V. Bavannawar, JTO

Age about 50 years, R/o. P-21/C-71, CQAE Residence Complex, Aundh Camp, Pune 411027.

8. S.R. Choudhari, JTO

Age about 56 years, R/o. Flat No.6, Kunal Soc., Karve Nagar,

9. S.V. Hasurkar, JTO

Aged about 50 years R/o. P-24/C-35, Residential Complex, Aundh Camp, Pune 411027.

10. D.G. Mahalle, JTO

Aged about 52 years R/o. P-21/C-67, CQAE Residential Complex, Aundh Camp, Pune 411027.

11. D.S. Shende, JTO

Aged about 54 years R/o. Nandanvan Colony, Gurav Pimple, Aundh Camp, Pune 411027.

12. A.M. Tamboli, JTO

Aged about 52 years R/o. A3/8/301, Ginger, Pimple Saudagar, Aundh Camp, Pune 411027.

13. A.K. Bhingwade, JTO

Aged about 55 years R/o. 532/3037, Akshay Society, Sant Tukaram Nagar, Pimpri, Pune 411018.

14. C.B. Ray, JTO

Aged about 48 years R/o. P-21/C-70, CQAE Residential Complex, Aundh Camp, Pune 411027.

15. N.M. Peerzade, JTO

Aged about 50 years R/o. Aashiyana House, Flat No.3, 1st Floor, Vinayak Nagar, Pimple Gurav, Pune 411027.

16. E.K. Pradeepkumar, JTO

Aged about 47 years R/o. Flat No.A/12, Deepmala Hsg Society, Pimple Saudagar, Aundh Camp, Pune 411027.

17. U.K. Pal, JTO

Aged about 53 years R/o. Flat No.A1/A/301, Siddhivinayak, 'Ginger', Pimple Saudagar, Aundh Camp, Pune 411027.

All serving at Controllerate Quality Assurance of

Engineering Equipment / Controllerate of Fire Fighting Equipment / NBCE Wing, Aundh Camp, Pune 411027.

....Applicants

(Applicants by Advocate Shri. P.J. Prasadrao) Versus

1. Union of India,

Through The Secretary Ministry of Defence Production, South Block, New Delhi 110011.

2. Director General of Quality Assurance

Deptt. Of Defence Production, Ministry of Defence, South Block, DHQ PO New Delhi 110011.

3. Controller

Controllerate of Quality Assurance (Engineering Equipment), Aundh Camp Pune 411027.

4. Controller

Controllerate of Quality Assurance (Fire Fighting Equipment), Aundh Camp Pune 411027.

5. Deputy Director General Quality Assurance,

NBC Equipment Wing, C/o. CQAFE, Aundh Camp Pune 411027.Respondents (Respondents by Advocates Shri. V.B. Joshi)

ORDER (ORAL) PER:- R VIJAYKUMAR, MEMBER (A).

- 1. Heard Shri. P.J. Prasadrao, learned counsel for applicants and Shri. V.B. Joshi, learned counsel for respondents.
- 2. Heard the learned counsels for the parties. This representation of the 17 applicants who challenged the denial of promotion in this OA and filed representation on 09.01.2012 with the respondents and these are awaiting disposal at the hands of the orders of the Respondent No.2. The learned counsel for applicants submits that the applicants shall be satisfied if the respondents are given directions in the matter. Applicants are

also at liberty to prefer supplementary representations within two weeks of receipt of a certified copy of these orders. Accordingly, Respondent No.2 is directed to consider the representations already submitted by the applicants on 09.01.2012 and the additional representation, if received, and pass a reasoned and speaking within eight weeks and to communicate these orders to the applicants within two weeks thereafter.

3. In these circumstances, this OA is disposed of as above without any order as to costs. It is further made clear that any action in pursuance to the order of interim relief shall be subject to outcome of the decision on the representations of the applicants. It is also made clear that this Tribunal has not expressed any view on the merits of the matter or the legal pleas thereof.

(R.N. Singh)

Member (J)

srp

(R. Vijaykumar) Member (A)

